

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.401
IB/284/(PB)/2021

IN THE MATTER OF:

Vivek Khanna & Ors.

... Applicant

Versus

Spaze Towers Pvt Ltd.

... Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 15.02.2023

Coram:

Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Piyush Singh, Adv., Mr. Akshay
Srivastava, Adv., Ms. Riddhi Jain, Adv. &
Ms. Priyal Sarawagi, Adv.
For the Respondent : Mr. Sumesh Dhawan, Adv., Mr. Vatsala
Kak, Adv. & Mr. Shaurya Shyam, Adv.

ORDER

Heard the arguments advanced by the Ld. Counsel for the Financial Creditors. The Ld. Counsel for the Corporate Debtor has commenced his arguments. For continuation of the arguments, post this matter for hearing on **22.03.2023**.

Sd/-
DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD,
MEMBER (JUDICIAL)